

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.7 - IA/671(AHM)2024 in IA 537 of 2020 in TP 3 of 2020
in
CP(IB) 30 of 2018
[TP 3 of 2020 in CP(IB)/MB/1880 of 2018]

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s.
Swiss Ribbons Pvt. Ltd.

.....Applicant

.....Respondent

Order delivered on: 26/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Aditi Sharma, Adv. for Mr. Atul Sharma, Adv.
For the Respondent :

ORDER

IA/671(AHM)2024 in IA 537 of 2020 in TP 3 of 2020

This application is filed for placing on record the 10th progress report for the quarter ending on 31.03.2024. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, IA 671 of 2024 stands disposed of.

-sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-sd-

CHITRA HANKARE
MEMBER (JUDICIAL)